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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 507/2022& CM Appls.52422-23/2022**

+ **ITA 510/2022& CM Appls.52446-47/2022**

+ **ITA 514/2022& CM Appls.52481-82/2022**

PRINCIPAL COMMISSIONER OF INCOME TAX-04..... Appellant

Through: Mr Abhishek Maratha, Sr Standing
Counsel.

versus

M/S MICROSOFT INDIA (R ANDD) PVT LTD Respondent

Through: Mr Nageshwar Rao, Adv.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

% **06.12.2022**

[Physical Hearing/Hybrid Hearing (as per request)]

CM Appl.52422/2022 in ITA 507/2022

CM Appl.52446/2022 in ITA 510/2022

CM Appl.52482/2022 in ITA 514/2022

1. Allowed, subject to the appellant filing legible copies of the annexures, at least three days before the next date of hearing.

ITA 507/2022 & CM Appl.52423/2022 [Application filed on behalf of the appellant seeking condonation of delay in refiling the appeal]

ITA 510/2022 & CM Appl.52447/2022 [Application filed on behalf of the appellant seeking condonation of delay in refiling the appeal]

ITA 514/2022 & CM Appl.52482/2022 [Application filed on behalf of the appellant seeking condonation of delay in refiling the appeal]

2. List the matters along with ITA 509/2022 on 20.01.2023.

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3. Counsel for the parties will file their written submissions, not exceeding three pages each, at least three days before the next date of hearing.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

DECEMBER 6, 2022/pmc

Click here to check corrigendum, if any

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